

LISTING ON 19.03.2015

COURT NO. 10

ITEM NO. 1

SEC.IV-A

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 30942-43 &
30049-53 OF 2014

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NOS. 9-10 and 11-12

(Application for permission to urge additional grounds)

AND

INTERLOCUTORY APPLICATION NOS. 13-14

(Application for exemption from filing O.T.)

AND

INTERLOCUTORY APPLICATION NOS. 11-15

(Application for permission to urge additional grounds, in SLP
Nos. 30049-53/2014)

Rajendra Shankar Shukla & Ors. Etc.

...Petitioners

-Versus-

State of Chhattisgarh & Ors. Etc. Etc.

...Respondents

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 06.01.2015 with an office report dated 05.01.2015, when the Court was pleased to pass the following order:

"Heard Mr.Huzefa Ahmadi, learned senior counsel appearing on behalf of the petitioner (s). It is pointed out during the course of his submissions that Union of India was a party in the proceedings before the High Court.

It is brought to our notice by Ms. Pinky Anand, learned ASG that Union of India was represented before the High Court in the proceedings and they have filed an affidavit stating that the Environmental Clearance Certificate was issued to the Development Authority in respect of the Development Plan.

In this view of the matter, let Union of India be impleaded as a party-respondent and notice be served on the Union of India (Ministry of Environment and Forests) through Central Agency by dasti also.

Amended memo of parties be filed accordingly.

It is also brought to our notice by Ms. Pinky Anand, learned ASG that the Gram Panchayats

(respondent Nos.5-8) though served before the High Court, but were not represented. Therefore, issuance of notice to them is dispensed with.

List the matter on 15.01.2015 at 2.00 p.m. as part-heard."

It is submitted that Union of India, Ministry of Environment and Forests has been impleaded as party respondent and amended cause title has already been included in the paper books, in SLP No. 30942-43 of 2014.

Accordingly, show cause notice, directly as well as dasti, has been issued to Union of India through Central Agency on 13.01.2015. No one has entered vakalat/appearance on his behalf. Counsel for the petitioner has not filed affidavit of dasti service, so far.

It is further submitted that Mr. Shoeb Alam, counsel for the petitioner on 12.01.2015 filed application seeking permission to file additional documents with affidavit alongwith Annexures P-38 to P-46, which has been registered as I.A. Nos. 11-15. Copy of the same has been included in the paper books, in SLP Nos. 30049-53 of 2014.

The matters above mentioned were listed before the Hon'ble Court on 15.01.2015 with an office report dated 14.01.2015, when the Court was pleased to pass the following order:

"The submissions of learned senior counsel Mr. Huzefa Ahmadi for the petitioners is completed.

List the matters on 12th February, 2015 at 2.00 p.m."

SLP Nos. 30942-43/2014

It is submitted that counsel for the petitioners has filed proof of service after serving copy of SLP on Union of India but vakalat/appearance on behalf of Union of India is still awaited.

SLP Nos. 30049-53/2014

It is submitted that cause title has been amended and included in the paper books.

It is further submitted that Mr. M. Sheob, counsel for the petitioners has filed proof of service after serving copy of

SLP on Union of India but vakalat/appearance on behalf of Union of India is still awaited.

The matters above mentioned were listed before the Hon'ble Court on 12.02.2015 with an office report dated 11.02.2015, when the Court was pleased to pass the following order:

"Heard Mr. Huzefa Ahmadi and Mr. Gopal Subramaniam, learned senior counsel for the petitioners and Ms. Pinky Anand, learned Additional Solicitor General appearing on behalf of the respondent No. 2-Raipur Development Authority. To hear her further and the other learned counsel for the respondents, list these matters on 19th March, 2015."

It is submitted that no further document has been filed by the counsel for the parties in both the matters.

The matters above mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 18th day of March, 2015.

ASSISTANT REGISTRAR

Copy to: Mr. Amit Anand Tiwari, Advocate
105, New Lawyers Chamber,
Supreme Court

Mr. D.N. Goburdhan, Advocate
30, Lawyers Chamber,
Supreme Court

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Mr. S.N. Terdal, Advocate
Central Agency, Supreme Court

ASSISTANT REGISTRAR